





* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ CS(OS) 213/2020, I.A. 31455/2024, I.A. 32104/2024, I.A. 32128/2024

AIR INDIA LIMITED

.....Plaintiff

Through: Mr. Amit Mishra, Ms. Mitabshara Goyal, Advs. akulshrestha@svarmiti.com

versus

ETHIOPIAN AIRLINES & ORS.

....Defendant

Through: Adv. Ritu Singh Mann, Adv. Dheeraj K.

Garg, for D-1. (Through VC)

ritu@vikramphilipassociates.com Mob

9540043105

Ms. Mansi Binjrajka, Adv. for D-2.

mansi.binjrajka@keystone.law

Mr. Anirudh Bakhru, Mr. Ayush Puri, Adv.

for D-3.

CORAM:

JOINT REGISTRAR (JUDICIAL) MS. TYAGITA SINGH, (DHJS)

ORDER 03.07.2024

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Matter is taken up through physical hearing as well as video conferencing.

The present case has been transferred from the Court of Ld. Joint Registrar (Judicial) Mr. Manish Sharma vide Order dated 28.06.2024 issued by Ld. Registrar (Original & JJ Sectt.)

<u>I.A. 31455/2024</u> (Application u/S. 151 CPC filed by defendant no.1 for substitution of new AR Mr. Gizachew Melese Mekuria in place of previous AR of defendant no.1)

Ld. Counsel for plaintiff has stated that he has no objection to the application but he has not received copy of the annexures filed with application.

CS(OS) 213/2020 Page 1 of 3





Ld. Counsel for defendant no.1 is directed to supply the documents filed with application to the Ld. Counsel for plaintiff by way of e-mail within two days.

Keeping in view the facts and circumstances mentioned in the application and no objection given by the opposite party, the application stands allowed and new AR Mr. Gizachew Melese Mekuria is authorised to represent defendant no.1 Ethiopian Airlines in place of previous AR Mr. Kibubel Shitahun henceforth, since he has been authorised as per SPA dated 21.02.2024 to represent defendant no.1. **I.A. stands disposed off.**

<u>I.A. 32104/2024</u> (Application u/S. 151 CPC filed by plaintiff for substitution of new AR in place of previous AR)

<u>I.A. 32128/2024</u> (Application u/S. 151 CPC filed by plaintiff for placing on record fresh address of plaintiff)

Notice accepted by opposite parties. At request, complete set of copy be supplied to the opposite parties by way of e-mail through counsel. Opposite parties have stated that they have no objection to the application.

Heard. Applications stand allowed.

The fresh address and Amended Memo of parties is taken on record. New AR Mr. Alhad Narasinh Kulkarni is authorised to represent defendant no.3 Air India Ltd. in place of previous AR Mr. Haphij Pirkha Jamdar henceforth, in view of Board Resolution dated 23.04.2024. Concerned official of Registry is directed to place the hard copy of Amended Memo of Parties at the front of the judicial file Part-IA.

Both I.A.s stand disposed off.

CS(OS) 213/2020 Page 2 of 3





CS(OS) 213/2020

Ld. Counsel for defendants no. 1 and 2 have stated that they have already filed list of witnesses. Plaintiff and defendant no.3 are directed to file list of witnesses within four weeks. Plaintiff is directed to file affidavit of private witnesses within 6 weeks with advance copy to opposite party through counsel by way of e-mail. Hard copy of affidavits of evidence be also filed with the Registry.

Be fixed for plaintiff's evidence with connected case CS(OS) 256/2020 on 12.09.2024.

TYAGITA SINGH, (DHJS), JOINT REGISTRAR (JUDICIAL)

JULY 3, 2024/sm